

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd	...	Applicant/Petitioner
Vs		
Value Infratech India Pvt. Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 03.02.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Appearance not marked.
For the Respondent	:	Ms. Vasudha Sen, Mr. Ayush Mangal Gupta, Adv. for the R-4 in IA-4837/2022 Ms. Chiral Dugar, Adv.
For the Homebuyers	:	Mr. Mayank Mittal, Adv.
For the IRP	:	Mr. Gaurav Katiyar, IRP, Mr. Rishabh Jain, Adv.

ORDER

Ld. Counsels for the parties present.

At the request, list the main matter along with the pending applications for a physical hearing on 13.03.2023.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)